GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UN-STARRED QUESTION NO. 3455 TO BE ANSWERED ON 20.12.2021

Blanket Ban on Fire Crackers

3455. SHRI VELUSAMY P.:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has received any requestfor a blanket ban on manufacture and sale of fire crackersfrom various agencies or from individuals;
- (c) if so, the details thereof; and
- (d) if not, the steps taken by the Government to ensuresafety of the general public from air and noise pollutiondue to bursting of fire crackers on several festivals, politicaland religious functions?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ASHWINI KUMAR CHOUBEY)

(a) and (b) Yes Sir.

Central Pollution Control Board (CPCB) has received requests for blanket ban on manufacture and sale of fire crackers from individuals only, not from any agency. The details is given as Annexure-I.

(c)

The firecracker case is Sub-judice in Hon'ble Supreme Court, in Writ Petition (Civil) 728 of 2015in the matter of Arjun Gopal & Ors vs. Union of India &Ors. Hon'ble Supreme Court limited the manufacturing and sale of conventional firecrackers and allowed only the crackers with reduced emission (improved crackers) and green crackers. The Petroleum and Explosive Safety Organisation (PESO) has been directed to ensure fireworks with permitted chemicals only to be purchased/possessed/sold/used during Diwali and all other religious festivals, of any religion whatsoever, and other occasions like marriages, etc. PESO ensures that only those crackers whose decibel (sound) levels are within the limits are allowed in the market and take action by suspending the licenses of the manufacturers on such violations. Accordingly, new formulation fireworks and crackers as per the guidelines of the Supreme Court are manufactured and sold in the country.

Further, other steps taken to ensure safety of the general public from air and noise pollution due to bursting of fire crackers *inter alia* include advisories for noise monitoring on the occasion of Diwali, prohibition of the use of fireworks between 10.00 p.m. and 6.00 a.m., publicity regarding the ill effects of the firecrackers and awareness programme.

ANNEXURE REFERRED TO IN REPLY TO (a) and (b) OF THE LOK SABHA UNSTARRED QUESTION NO. 3455 DUE FOR REPLY ON 20.12.2021 REGARDING 'BLANKET BAN ON FIRE CRACKERS' BY SHRI VELUSAMY P., HON'BLE MEMBER OF PARLIAMENT

Request received for Ban on Firecrackers during 2020 and 2021

- 1. Sh. Vineet Bharat, Ashok Vihar, Delhi, PMOPG/E/2020/0714958 dated 06.08.2020
- 2. Sh. Shreya Goyal, PMOPG/E/2020/0901748 dated 08.10.2020
- 3. Sh.ChiragMamodia, Rajasthan, PMOPG/E/2020/0919777 dated 16.10.2020
- 4. Sh.R. Tarapour, Ahmadnagar, Maharshtra, PMOPG/E/2020/0931358 dated 22.10.2020
- 5. Sh Umesh Chopra, Lucknow, UP, PMOPG/E/2020/0932107 dated 22.10.2020
- 6. Sh. ShivakumarMalipatil, Gulbarga, Karnataka, PMOPG/E/2020/0937683 dated 25.10.2020
- 7. Sh. Senthilnathan, Vellore, Tamilnadu, PMOPG/E/2020/0940232 dated 26.10.2020
- 8. Sh. Shashank, Bengaluru, PMOPG/E/2020/0953487 dated 01.11.2020
- 9. Sh. Aman Maheshwari, Gurugram, Haryana, PMOPG/E/2020/0960365 dated 04/11/2020
- 10. Sh. Paramdeep Singh, Kurukshetra, Haryana, PMOPG/E/2020/ 0947031 dated 09.11.2020
- 11. Sh. Nikhil Mathur, Sarjapura, Bengaluru DCLTR/E/2020/01382 dated 11.11.2020
- 12. Sh. Sardar Avtar Singh, Hazaribagh, Jharkhand, PMOPG/E/2020/10305 dated 10.12.2020
- 13. Ms. Gungun, Jiradoi, Siwan, Bihar, PMOPG/E/2021/0401530 dated 08.06.2021
- 14. Sh. Saurabh Bhargava Lambha, Ahmedabad, MINHA/E/2021/15854 dated 02.11.2021
- 15. Sh. Nitya Narayanan, West Delhi, Delhi, MOEAF/E/2021/02062 dated 08.11.2021